

ployees has also been extended upto September, 1991 as has been done in the case of Central Government employees:

(b) if not, the reasons therefor; and

(c) the action taken or proposed to be taken by the Government in this matter?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) to (c) In the case of Central Government employees, the Leave Travel Concession (LTC) facility is available for a fixed block of years and the date of joining the service by a Government employee is not relevant for the purpose of availing Leave Travel Concession. However, in the case of public sector banks, the block of years is calculated from the date when the bank employee joins the service and, therefore, this block will vary for individual employees. In the above context, the question of extending the validity period for the purpose of Leave Travel Concession in respect of bank employees will not be relevant.

Role of Colombo Plan in Rehabilitation of Asian Countries

4107. SHRI VIJAY NAVAL PATIL: Will the Minister of FINANCE be pleased to state:

(a) whether the Colombo Plan initiated forty years ago is still playing its role of rehabilitation of development Asian Countries;

(b) if so, the role played by India in Colombo Plan activities during the last three years;

(c) whether the Government have

approached the Colombo Plan Countries regarding economic difficulties faced by India; and

(d) if so, the reaction of these countries thereto?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR):

(a) The Colombo Plan is a useful forum for exchange of information and ideas on technical cooperation and technical assistance between the member countries, especially on the human resource development which is now the main focus of the Plan. The developing Asian countries under the Plan are receiving technical assistance from the advanced non-regional member countries. The developing countries under the Plan such as India are also providing technical assistance to other member countries.

(b) India has played an active role in the Colombo Plan activities since the inception of the Colombo Plan. India has received assistance from some Colombo Plan countries and has also provided assistance to many developing member countries. It may however be noted that all assistance under the Colombo Plan is negotiated bilaterally so those cannot be counted as being strictly under the Plan. The details of these in the last three years may be seen at the attached statement I and II

(c) and (d) The Government approached Japan and Britain which are also Member countries of the Colombo Plan regarding economic difficulties faced by the country and their response has been favourable.

STATEMENT—I

Assistance Received from Colombo Plan Countries

PART A

Officers trained in Colombo Plan Countries

Country	1988-89	1989-90	1990-91
1. UK	1180	1258	1360
2. Japan	60	68	74
3. Australia	Nil	3	18
4. New Zealand	Nil	Nil	1

NOTE: In addition to training slots, the Government of Japan have also provided some technical assistance by the way of small technical assistance projects, development studies, expert services and supply of equipments.

STATEMENT—II

Allocation of training slots by India to Colombo Plan Countries in 1988-89 to 1990-91

No. Countries	1990-91	1989-90	1988-89
1. Afghanistan	22	22	22
2. Bangladesh	30	30	30
3. Bhutan	50	25	25
4. Burma (Myanmar)	25	25	22
5. Fiji	15	15	15
6. Indonesia	38	37	35

No. Countries	1990-91	1989-90	1988-89
7. Korea	7	7	7
8. Iran	8	7	5
9. Laos	15	15	15
10. Malaysia	23	22	20
11. Maldives	13	12	10
12. Nepal	50	50	50
13. Papua New Guinea	6	6	6
14. Philippines	36	35	32
15. Sri Lanka	25	23	20
16. Thailand	6	6	6
TOTAL	369	337	320

[Translation]

Irregularities in Ajmer Urban Co-operative Bank Limited

4108. PROF. RASA SINGH RAWAT: Will the Minister of FINANCE be pleased to state:

(a) the category under which 'The Ajmer Urban Co-operative Bank Limited, Kesarganj, Ajmer (Rajasthan) falls;

(b) the amount of deposits and the amount of capital in circulation and the number of members thereof;

(c) whether the elections to the Board of Directors have been conducted as per the rules;

(d) whether the bank gets its accounts audited every year and sends the statement of accounts to the Reserve Bank of India regularly;

(e) the annual transactions of this bank;